BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 58/2024

JAI CHAUDHARY ...PETITIONER

//VERSUS//

STATE OF RAJASTHAN & ORS ...RESPONDENTS

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PLACE :: BHOPAL
DATE ::24.02.2025

ROHIT SHARMA
COUNSEL FOR RSPCB

NOTARY
RAHUL BHARDWAJ
JAIPUR (RAJ.)
Regd. No. 14196
Comm Expired on
08 MAY-2029
GOVT. OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 58/2024

JAI CHAUDHARY ...PETITIONER

//VERSUS//

STATE OF RAJASTHAN & ORS ...RESPONDENTS

COMPLIANCE CUM ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO. 2 – RAJASTHAN STATE POLLUTION CONTROL BOARD IN LIEU OF ORDER DATED 14.11.2024

It is humbly submitted by the Respondent No. 2 – Rajasthan State Pollution Control Board as under:

1. That vide order dated 14.11.2024, the Hon'ble tribunal directed the State Pollution Control Board to constitute a separate independent team of outside officers to visit the site and cite in area and to inspect the existing brick kilns and to take necessary action according to the Rules.
2. That in Compliance with the order dated 14.11.2024, an independent team was constituted and visited the site from 31.12.2024 to 03.01.2025 to inspect the Operational status of existing Brick Klins in Bassi Tehsil in District Jaipur. The factual report was already been submitted by the Rajasthan State Pollution Control Board on 22.02.2025.
3. The following action has been taken by the Rajasthan State Pollution Control Board: –
   1) The Rajasthan State Pollution Control Board on 16.10.2024, issued Closure directions against 80 Non-compliant Brick Klins. Copy of the letter dated

ATTESTED
NOTARY PUBLIC

NOTARY
RAHUL BHARDWAJ
JAIPUR (RAJ.)
Regd. No. 14196
Comm Expired on
08 MAY 2029
GOVT. OF INDIA

16.10.2024 is marked and annexed herewith as **Annexure R/1**.

2) Rajasthan State Pollution Control Board vide it letter dated 19.12.2024, issued Show Cause Notice for deposition an amount of Rs. 7,16,99,250/- for Environmental Compensation against the said Brick Klins. Copy of the Show Cause Notice dated 19.12.2024 is marked and annexed herewith as **Annexure R/2**.

3) Subsequently, 51 Birck Klins have submitted applications for Consent to Operate and/or Consent to Establish in compliance to the Closure directions issued by the Rajasthan State Pollution Control Board vide its letter dated 16.10.2024.

4) The Rajasthan State Pollution Control Board has issued Consent to Operate to one Brick Klin and remaining applications of 50 Brick Klins are under Consideration with the State Board.

5) In compliance with the Show Cause notice dated 19.12.2024, out of 51 Brick Klins which have submitted Consent applications, 33 Brick Klins have deposited the total Environmental Compensation amounting of Rs. 2,99,61,750/- till date.

4. That the answering respondent is submitting the Compliance cum Action Taken Report in terms of the order passed by the Hon'ble Tribunal and the answering respondent craves leave of the Hon'ble Tribunal to furnish additional compliance report or reply, in case the need so accrue in future.

5. That the instant report is supported by way of an Affidavit.

ATTESTED
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

NOTARY
RAHUL BHARDWAJ
JAIPUR (RAJ.)
Regd. No. 14196
Comm Expired on
08 MAY-2029
GOVT. OF INDIA

PRAYER

In view of the foregoing facts and circumstances, the Hon'ble Tribunal may be pleased to take the Compliance cum Action Taken Report on record and pass appropriate orders in the interest of justice and for fair adjudication of the matter.

PLACE :: BHOPAL
DATE ::24.02.2025

ROHIT SHARMA
COUNSEL FOR RSPCB

ATTESTED
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA
24 FEB 2025

NOTARY
RAHUL BHARDWAJ
JAIPUR (RAJ.)
Regd. No. 14196
Comm Expired on
08 MAY 2029
GOVT. OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONE BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 58/2024

JAI CHAUDHARY ...**PETITIONER**

//VERSUS//

STATE OF RAJASTHAN & ORS ...**RESPONDENTS**

AFFIDAVIT

I, Vivek Goel S/o late Shri N.C. Goel, aged 55 years, Regional Officer, Rajasthan State Pollution Control Board Jaipur (South), having office at 8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar Circle, Jaipur (Rajasthan), do hereby solemnly affirm on oath as under:

1. That I am the Regional Officer for Rajasthan State Pollution Control Board, Jaipur (South), Rajasthan and fully conversant with the facts of the case and hence competent to swear on this Affidavit.
2. That I am filing an Action Taken Report on behalf of Rajasthan State Pollution Control, the contents which are true and correct to the best of my knowledge and belief and no material fact has been concealed thereof.

DEPONENT

VERIFICATION

I, the above-named Deponent do hereby verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and no material fact has been concealed.

Signed and verified on this 24th Day of February, 2025 at Jaipur (Rajasthan)

DEPONENT

ATTESTED
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

24 FEB 2025

NOTARY
RAHUL BHARDWAJ
JAIPUR (RAJ.)
Regd. No. 14196
Comm Expired on
08 MAY-2029
GOVT. OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONE BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 58/2024

JAI CHAUDHARY ...PETITIONER

//VERSUS//

STATE OF RAJASTHAN & ORS ...RESPONDENTS

LIST OF DOCUMENTS

S.NO	PARTICULARS	ANNEXURE	PAGE NO
1.	Copy of the letter dated 16.10.2024	R/1	07 - 166
2.	Copy of the Show Cause Notice dated 19.12.2024	R/2	167 - 326

PLACE :: BHOPAL
DATE :: 24.02.2025

ROHIT SHARMA
COUNSEL FOR RSPCB

ATTESTED
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

24 FEB 2025

Annexure R/1

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4870-4875 Date: 16/10/2024

Ramavtar sharma s/o ramprasad sharma
mob. 9828643441
M/s Shivam,
Site Address: Kh.no. 1147/655, village- kanota, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Shivam** situated at **Kh.no. 1147/655, village- kanota, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shivam, Kh.no. 1147/655, village- kanota, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Shivam, Kh.no. 1147/655, village- kanota, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Shivam, Kh.no. 1147/655, village- kanota, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shivam, Kh.no. 1147/655, village- kanota, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 1

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4876-4881 Date: 16/10/2024

Gopal meena
mob. 9414344538
M/s M.S.,
Site Address: Kh.no. 46, village- Ramsinghpura, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s M.S.** situated at **Kh.no. 46, village- Ramsinghpura, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s M.S., Kh.no. 46, village- Ramsinghpura, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s M.S., Kh.no. 46, village- Ramsinghpura, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s M.S., Kh.no. 46, village- Ramsinghpura, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s M.S., Kh.no. 46, village- Ramsinghpura, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4882-4887 Date: 16/10/2024

Gopal meena
mob. 9414344538
M/s Meena bricks company,
Site Address: Kh.no. 48, village- Ramsinghpura, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Meena bricks company** situated at **Kh.no. 48, village- Ramsinghpura, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Meena bricks company, Kh.no. 48, village- Ramsinghpura, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Meena bricks company, Kh.no. 48, village- Ramsinghpura, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Meena bricks company, Kh.no. 48, village- Ramsinghpura, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Meena bricks company, Kh.no. 48, village- Ramsinghpura, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 3

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4888-4893 Date: 16/10/2024

Paliram bairwa s/o kajod mal bairwa
mob. 9928072500
M/s Kajod mal bricks (KMB),
Site Address: Village- Hingoniya, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Kajod mal bricks (KMB)** situated at **Village- Hingoniya, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Kajod mal bricks (KMB), Village- Hingoniya, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Kajod mal bricks (KMB), Village- Hingoniya, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Kajod mal bricks (KMB), Village- Hingoniya, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Kajod mal bricks (KMB), Village- Hingoniya, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 4

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4894-4899 Date: 16/10/2024

Umashankar sharma s/o chhittarmal sharma
mob. 9829045341
M/s Laabh,
Site Address: Kh.no. 672, village- kanota, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Laabh** situated at **Kh.no. 672, village- kanota, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 5

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Laabh, Kh.no. 672, village- kanota, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Laabh, Kh.no. 672, village- kanota, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Laabh, Kh.no. 672, village- kanota, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Laabh, Kh.no. 672, village- kanota, Tehsil-bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4900-4905 Date: 16/10/2024

Shankar singh s/o ummed singh
M/s Shiva,
Site Address: Kh.no. 678/2, village- kanota, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Shiva** situated at **Kh.no. 678/2, village- kanota, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shiva, Kh.no. 678/2, village- kanota, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Shiva, Kh.no. 678/2, village- kanota, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Shiva, Kh.no. 678/2, village- kanota, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shiva, Kh.no. 678/2, village- kanota, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 6

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4906-4911 Date: 16/10/2024

Mukesh sharma
mob. 9314186741
M/s Baba,
Site Address: Kh.no. 783/2, village- kanota, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Baba** situated at **Kh.no. 783/2, village- kanota, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Baba, Kh.no. 783/2, village- kanota, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Baba, Kh.no. 783/2, village- kanota, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Baba, Kh.no. 783/2, village- kanota, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Baba, Kh.no. 783/2, village- kanota, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 7

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4912-4917 Date: 16/10/2024

Pappu lal meena
M/s MR,
Site Address: Kh.no. 629/2, village- kanota, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s MR** situated at **Kh.no. 629/2, village- kanota, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s MR, Kh.no. 629/2, village- kanota, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s MR, Kh.no. 629/2, village- kanota, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s MR, Kh.no. 629/2, village- kanota, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s MR, Kh.no. 629/2, village- kanota, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 8

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4918-4923 Date: 16/10/2024

Kamlesh kumar Sharma s/o kailash chand sharma
mob. 9414446131
M/s CH,
Site Address: Kh.no. 644, village- kanota, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s CH** situated at **Kh.no. 644, village- kanota, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s CH, Kh.no. 644, village- kanota, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s CH, Kh.no. 644, village- kanota, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s CH, Kh.no. 644, village- kanota, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s CH, Kh.no. 644, village- kanota, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 9

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4924-4929 Date: 16/10/2024

Gori shankar sharma
mob. 9782282132 & 9784358280
M/s Mahan,
Site Address: Kh.no. 613, village- kanota, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Mahan** situated at **Kh.no. 613, village- kanota, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 10

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Mahan, Kh.no. 613, village- kanota, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Mahan, Kh.no. 613, village- kanota, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Mahan, Kh.no. 613, village- kanota, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Mahan, Kh.no. 613, village- kanota, Tehsil-bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 10

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4930-4935 Date: 16/10/2024

Pankaj Gulati S/o bansidhar gulati
mob. 9414028800
M/s Shri Govind Bricks company,
Site Address: Kh.no. 03, village- Bhatesari, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Shri Govind Bricks company** situated at **Kh.no. 03, village- Bhatesari, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 11

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shri Govind Bricks company, Kh.no. 03, village- Bhatesari, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Shri Govind Bricks company, Kh.no. 03, village- Bhatesari, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Shri Govind Bricks company, Kh.no. 03, village- Bhatesari, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shri Govind Bricks company, Kh.no. 03, village- Bhatesari, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 11

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4936-4941 Date: 16/10/2024

Bhuram meena S/o Choturam meena
Mob. 9950029972
M/s RN (Radha govind bricks company),
Site Address: Kh.no. 344, village- Bhatesari, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s RN (Radha govind bricks company)** situated at **Kh.no. 344, village- Bhatesari, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s RN (Radha govind bricks company), Kh.no. 344, village- Bhatesari, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s RN (Radha govind bricks company), Kh.no. 344, village- Bhatesari, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s RN (Radha govind bricks company), Kh.no. 344, village- Bhatesari, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s RN (Radha govind bricks company), Kh.no. 344, village- Bhatesari, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 12

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4942-4947 Date: 16/10/2024

Sukhdev Meena S/o Rampal Meena
9799423911
M/s K.K Bricks Company,
Site Address: Kh.no. 116, 117 , Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s K.K Bricks Company** situated at **Kh.no. 116, 117 , Village- Dudawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s K.K Bricks Company, Kh.no. 116, 117 , Village- Dudawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s K.K Bricks Company, Kh.no. 116, 117 , Village- Dudawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s K.K Bricks Company, Kh.no. 116, 117 , Village- Dudawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s K.K Bricks Company, Kh.no. 116, 117 , Village- Dudawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 13

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4948-4953 Date: 16/10/2024

Hansraj Meena S/o Bhagirath Meena
M/s B.R,
Site Address: Kh.no. 52, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s B.R** situated at **Kh.no. 52, Village- Dudawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s B.R, Kh.no. 52, Village- Dudawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s B.R, Kh.no. 52, Village- Dudawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s B.R, Kh.no. 52, Village- Dudawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s B.R, Kh.no. 52, Village- Dudawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 14

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4954-4959 Date: 16/10/2024

Hansraj Meena S/o Bhagirath Meena
M/s VBC (vishnu bricks company),
Site Address: Kh.no. 48, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s VBC (vishnu bricks company)** situated at **Kh.no. 48, Village- Dudawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s VBC (vishnu bricks company), Kh.no. 48, Village- Dudawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s VBC (vishnu bricks company), Kh.no. 48, Village- Dudawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s VBC (vishnu bricks company), Kh.no. 48, Village- Dudawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s VBC (vishnu bricks company), Kh.no. 48, Village- Dudawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 15

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4960-4965 Date: 16/10/2024

Mangal chand meena S/o Gopal lal meena
9887149513
M/s S B,
Site Address: Kh.no. 121, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s S B** situated at **Kh.no. 121, Village- Dudawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s S B, Kh.no. 121, Village- Dudawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s S B, Kh.no. 121, Village- Dudawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s S B, Kh.no. 121, Village- Dudawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s S B, Kh.no. 121, Village- Dudawala, Tehsil-Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 16

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4966-4971 Date: 16/10/2024

Mangal meena S/o Gyarasi lal Meena
9636545473
M/s J J,
Site Address: Kh.no. 136/1, 136/2 Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s J J** situated at **Kh.no. 136/1, 136/2 Village- Dudawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s J J, Kh.no. 136/1, 136/2 Village- Dudawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s J J, Kh.no. 136/1, 136/2 Village- Dudawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s J J, Kh.no. 136/1, 136/2 Village- Dudawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s J J, Kh.no. 136/1, 136/2 Village- Dudawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 17

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4972-4977 Date: 16/10/2024

Ramphool Meena S/o Gyarsilal Meena
9001254620
M/s Shree Ram Eat Udhyog (LBK),
Site Address: Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Shree Ram Eat Udhyog (LBK)** situated at **Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shree Ram Eat Udhyog (LBK), Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Shree Ram Eat Udhyog (LBK), Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Shree Ram Eat Udhyog (LBK), Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shree Ram Eat Udhyog (LBK), Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 18

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4978-4983 Date: 16/10/2024

Mangal chand meena S/o Govind meena
9352838372
M/s Ankit Bricks Company (NK)(Old name Shubham Bricks),
Site Address: Kh.no. 62, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Ankit Bricks Company (NK)(Old name Shubham Bricks)** situated at **Kh.no. 62, Village- Dudawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Ankit Bricks Company (NK)(Old name Shubham Bricks), Kh.no. 62, Village- Dudawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Ankit Bricks Company (NK)(Old name Shubham Bricks), Kh.no. 62, Village- Dudawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Ankit Bricks Company (NK)(Old name Shubham Bricks), Kh.no. 62, Village- Dudawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Ankit Bricks Company (NK)(Old name Shubham Bricks), Kh.no. 62, Village- Dudawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Signature valid
Regional Officer
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 19

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4984-4989 Date: 16/10/2024

Kailash meena S/o 9414079289
M/s ATM,
Site Address: Kh.no. 200/138,201/138,202/138, Village- Duduwala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s ATM** situated at **Kh.no. 200/138,201/138,202/138, Village- Duduwala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s ATM, Kh.no. 200/138,201/138,202/138, Village- Duduwala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s ATM, Kh.no. 200/138,201/138,202/138, Village- Duduwala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s ATM, Kh.no. 200/138,201/138,202/138, Village- Duduwala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s ATM, Kh.no. 200/138,201/138,202/138, Village- Duduwala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 20

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4990-4995 Date: 16/10/2024

Ramvatar Sharma S/o prabhulal sharma 7793000011
M/s Jai Ambe (UK),
Site Address: Kh.no. 282, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Jai Ambe (UK)** situated at **Kh.no. 282, Village- Dyodha chor, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Jai Ambe (UK), Kh.no. 282, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai Ambe (UK), Kh.no. 282, Village- Dyodha chor, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai Ambe (UK), Kh.no. 282, Village- Dyodha chor, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Jai Ambe (UK), Kh.no. 282, Village- Dyodha chor, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 21

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/4996-5001 Date: 16/10/2024

Mahendra Kumar Sharma S/o Ramjilal Sharma
7014050421
M/s Gajendra Bricks Company (UT),
Site Address: Kh.no. 277, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Gajendra Bricks Company (UT)** situated at **Kh.no. 277, Village- Dyodha chor, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Gajendra Bricks Company (UT), Kh.no. 277, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Gajendra Bricks Company (UT), Kh.no. 277, Village- Dyodha chor, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Gajendra Bricks Company (UT), Kh.no. 277, Village- Dyodha chor, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Gajendra Bricks Company (UT), Kh.no. 277, Village- Dyodha chor, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 22

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5002-5007 Date: 16/10/2024

Ramvatar Sharma S/o prabhulal sharma 7793000011
M/s Chamman Bricks Company (UK),
Site Address: Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Chamman Bricks Company (UK)** situated at **Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Chamman Bricks Company (UK), Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Chamman Bricks Company (UK), Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Chamman Bricks Company (UK), Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Chamman Bricks Company (UK), Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 23

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5008-5013 Date: 16/10/2024

Ramvatar Sharma S/o prabhulal sharma 7793000011
M/s Chamman Bricks Company (HR),
Site Address: Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Chamman Bricks Company (HR)** situated at **Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Chamman Bricks Company (HR), Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Chamman Bricks Company (HR), Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Chamman Bricks Company (HR), Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Chamman Bricks Company (HR), Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 24

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5014-5019 Date: 16/10/2024

Chiranjilal Sharma S/o Ramshay Sharma 9928469020
M/s Jai Bhawani Eant Udhoyag (HB),
Site Address: Kh.no. 310, Village- dodya chora, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Jai Bhawani Eant Udhoyag (HB)** situated at **Kh.no. 310, Village- dodya chora, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 25

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Jai Bhawani Eant Udhoyag (HB), Kh.no. 310, Village- dodya chora, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai Bhawani Eant Udhoyag (HB), Kh.no. 310, Village- dodya chora, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai Bhawani Eant Udhoyag (HB), Kh.no. 310, Village- dodya chora, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Jai Bhawani Eant Udhoyag (HB), Kh.no. 310, Village- dodya chora, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 25

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5020-5025 Date: 16/10/2024

Prakash chand sharma s/o Rewadmal sharma
mob. 9660609965
M/s US,
Site Address: Kh.no. 211, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s US** situated at **Kh.no. 211, Village- Ramratanpura, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s US, Kh.no. 211, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s US, Kh.no. 211, Village- Ramratanpura, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s US, Kh.no. 211, Village- Ramratanpura, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s US, Kh.no. 211, Village- Ramratanpura, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 26

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5026-5031 Date: 16/10/2024

Rajendrakumar Sharma S/o Rameshchand Sharma 9636620918
M/s New Haryana Bricks (SR),
Site Address: Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s New Haryana Bricks (SR)** situated at **Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s New Haryana Bricks (SR), Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s New Haryana Bricks (SR), Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s New Haryana Bricks (SR), Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s New Haryana Bricks (SR), Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 27

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5032-5037 Date: 16/10/2024

Babulal Meena S/o Kanaram Meena 9636116211
M/s Sri Ram Bricks Idustry (No.1),
Site Address: Kh.no. 158, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Sri Ram Bricks Idustry (No.1)** situated at **Kh.no. 158, Village- Ramratanpura, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Sri Ram Bricks Idustry (No.1), Kh.no. 158, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Sri Ram Bricks Idustry (No.1), Kh.no. 158, Village- Ramratanpura, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Sri Ram Bricks Idustry (No.1), Kh.no. 158, Village- Ramratanpura, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Sri Ram Bricks Idustry (No.1), Kh.no. 158, Village- Ramratanpura, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 28

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5038-5043 Date: 16/10/2024

Rewad sharma S/o Mangya Sharma 9166068349
M/s Sri Girraj bricks company (HD),
Site Address: Kh.no. 13, Village- Gila ki Nagal, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Sri Girraj bricks company (HD)** situated at **Kh.no. 13, Village- Gila ki Nagal, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 29

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Sri Girraj bricks company (HD), Kh.no. 13, Village- Gila ki Nagal, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Sri Girraj bricks company (HD), Kh.no. 13, Village- Gila ki Nagal, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Sri Girraj bricks company (HD), Kh.no. 13, Village- Gila ki Nagal, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Sri Girraj bricks company (HD), Kh.no. 13, Village- Gila ki Nagal, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 29

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5044-5049 Date: 16/10/2024

Raj kumar meena s/o jagdish meena
Mob. 9829028542
M/s Jai bhawani brick company (MTC),
Site Address: Kh.no. 63, village- ghata, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Jai bhawani brick company (MTC)** situated at **Kh.no. 63, village- ghata, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Jai bhawani brick company (MTC), Kh.no. 63, village- ghata, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai bhawani brick company (MTC), Kh.no. 63, village- ghata, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai bhawani brick company (MTC), Kh.no. 63, village- ghata, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Jai bhawani brick company (MTC), Kh.no. 63, village- ghata, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 30

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5050-5055 Date: 16/10/2024

Nemi chand sharma s/o Narayan sharma
Mob. 9414405709
M/s Sri Ratan nath bricks company (HTC),
Site Address: Kh.no. 186, village- Sindoli, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Sri Ratan nath bricks company (HTC)** situated at **Kh.no. 186, village- Sindoli, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Sri Ratan nath bricks company (HTC), Kh.no. 186, village- Sindoli, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Sri Ratan nath bricks company (HTC), Kh.no. 186, village- Sindoli, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Sri Ratan nath bricks company (HTC), Kh.no. 186, village- Sindoli, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Sri Ratan nath bricks company (HTC), Kh.no. 186, village- Sindoli, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 31

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5056-5061 Date: 16/10/2024

Kanna ram meena s/o Lala ram meena
mob. 9829266893
M/s Motibhaya bricks company (ABT),
Site Address: Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Motibhaya bricks company (ABT)** situated at **Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Motibhaya bricks company (ABT), Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Motibhaya bricks company (ABT), Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Motibhaya bricks company (ABT), Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Motibhaya bricks company (ABT), Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 32

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5062-5067 Date: 16/10/2024

Ramnarayan meena s/o Ramnath meena
mob. 9829839982
M/s Dev kripa bricks company (DK),
Site Address: Kh.no. 9/94, village- balyawas, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Dev kripa bricks company (DK)** situated at **Kh.no. 9/94, village- balyawas, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 33

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Dev kripa bricks company (DK), Kh.no. 9/94, village- balyawas, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Dev kripa bricks company (DK), Kh.no. 9/94, village- balyawas, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Dev kripa bricks company (DK), Kh.no. 9/94, village- balyawas, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Dev kripa bricks company (DK), Kh.no. 9/94, village- balyawas, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 33

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5068-5073 Date: 16/10/2024

Gajendra singh s/o sambhu singh
mob. 7597973675
M/s Rajputana bricks company,
Site Address: Kh.no. 73/247, village- hirawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Rajputana bricks company** situated at **Kh.no. 73/247, village- hirawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 34

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Rajputana bricks company, Kh.no. 73/247, village- hirawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Rajputana bricks company, Kh.no. 73/247, village- hirawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Rajputana bricks company, Kh.no. 73/247, village- hirawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Rajputana bricks company, Kh.no. 73/247, village- hirawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 34

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5074-5079 Date: 16/10/2024

Sitarma khandelwal s/o Ganesh Narayan
mob. 9414066657
M/s Gajanand bricks company (LR),
Site Address: Kh.no. 25, village- balyawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Gajanand bricks company (LR)** situated at **Kh.no. 25, village- balyawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Gajanand bricks company (LR), Kh.no. 25, village- balyawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Gajanand bricks company (LR), Kh.no. 25, village- balyawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Gajanand bricks company (LR), Kh.no. 25, village- balyawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Gajanand bricks company (LR), Kh.no. 25, village- balyawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 35
RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5080-5085 Date: 16/10/2024

Sitaram meena s/o chhoturam meena
mob. 9314191746
M/s Dhanraj Traders (DBT),
Site Address: Kh.no. 57, village- balyawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Dhanraj Traders (DBT)** situated at **Kh.no. 57, village- balyawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Dhanraj Traders (DBT), Kh.no. 57, village- balyawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Dhanraj Traders (DBT), Kh.no. 57, village- balyawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Dhanraj Traders (DBT), Kh.no. 57, village- balyawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Dhanraj Traders (DBT), Kh.no. 57, village- balyawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 36

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5086-5091 Date: 16/10/2024

Prakash chand sharma s/o Revatmal sharma
mob. 9660609965
M/s Rajasthan Trading (RT),
Site Address: Kh.no. 89/3, village- haridayalpura, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Rajasthan Trading (RT)** situated at **Kh.no. 89/3, village- haridayalpura, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Rajasthan Trading (RT), Kh.no. 89/3, village- haridayalpura, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Rajasthan Trading (RT), Kh.no. 89/3, village- haridayalpura, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Rajasthan Trading (RT), Kh.no. 89/3, village- haridayalpura, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Rajasthan Trading (RT), Kh.no. 89/3, village- haridayalpura, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 37
RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5092-5097 Date: 16/10/2024

Satish Kumar Dalmiya S/o Rameshwar das Dalmiya And Hazarilal Meena S/O Ramkishan Meena
9929370844
M/s SH Bricks,
Site Address: Kh No.-31/9,Villagae-Jatwara,Tehsil-Bassi,Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s SH Bricks** situated at **Kh No.-31/9,Villagae-Jatwara,Tehsil-Bassi,Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s SH Bricks, Kh No.-31/9,Villagae-Jatwara,Tehsil-Bassi,Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s SH Bricks, Kh No.-31/9,Villagae-Jatwara,Tehsil-Bassi,Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s SH Bricks, Kh No.-31/9,Villagae-Jatwara,Tehsil-Bassi,Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s SH Bricks, Kh No.-31/9,Villagae-Jatwara,Tehsil-Bassi,Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 38

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5098-5103 Date: 16/10/2024

satyanarayan Gupta S/O Kalyan Baksh Gupta
M/s RR Ent Udhyog,
Site Address: Kh No-979/5& 980/5
Village-JatwaraTeh-bassi,Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s RR Ent Udhyog** situated at **Kh No-979/5& 980/5**
6. **Village-JatwaraTeh-bassi,Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
7. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
8. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
9. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

10. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
    (a) The closure, prohibition or regulation of any industry, operation or process or
    (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s RR Ent Udhyog, Kh No-979/5& 980/5 Village-JatwaraTeh-bassi,Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s RR Ent Udhyog, Kh No-979/5& 980/5**
4. **Village-JatwaraTeh-bassi,Jaipur** for compliance of these directions.
5. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s RR Ent Udhyog, Kh No-979/5& 980/5**
6. **Village-JatwaraTeh-bassi,Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
7. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s RR Ent Udhyog, Kh No-979/5& 980/5**
8. **Village-JatwaraTeh-bassi,Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
9. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 39

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5104-5109 Date: 16/10/2024

Vijay Kumar Meena s/o Ram Krishna Meena
9929171190
M/s Bhorilal Bricks Company,
Site Address: Kh No-334/129,336/129,Village-Malihala,Teh-Bassi,Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Bhorilal Bricks Company** situated at **Kh No-334/129,336/129,Village-Malihala,Teh-Bassi,Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Bhorilal Bricks Company, Kh No-334/129,336/129,Village-Malihala,Teh-Bassi,Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Bhorilal Bricks Company, Kh No-334/129,336/129,Village-Malihala,Teh-Bassi,Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Bhorilal Bricks Company, Kh No-334/129,336/129,Village-Malihala,Teh-Bassi,Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Bhorilal Bricks Company, Kh No-334/129,336/129,Village-Malihala,Teh-Bassi,Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Signature valid
Regional Officer
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5110-5115 Date: 16/10/2024

Badrinarayan Sharma s/o Ganga sahay sharma
7737878550
M/s Badrinarayan sarpanch,
Site Address: Kh No-356/148,Village-Jeetawala,Tehsil-Bassi,Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Badrinarayan sarpanch** situated at **Kh No-356/148,Village-Jeetawala,Tehsil-Bassi,Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 41

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Badrinarayan sarpanch, Kh No-356/148,Village-Jeetawala,Tehsil-Bassi,Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Badrinarayan sarpanch, Kh No-356/148,Village-Jeetawala,Tehsil-Bassi,Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Badrinarayan sarpanch, Kh No-356/148,Village-Jeetawala,Tehsil-Bassi,Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Badrinarayan sarpanch, Kh No-356/148,Village-Jeetawala,Tehsil-Bassi,Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 41

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5116-5121 Date: 16/10/2024

Murarila sharma
M/s MA,
Site Address: Kh.no. 664, Village - Kanota, Tehsil- Bassi, District- Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s MA** situated at **Kh.no. 664, Village - Kanota, Tehsil- Bassi, District- Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 42

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s MA, Kh.no. 664, Village - Kanota, Tehsil- Bassi, District- Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s MA, Kh.no. 664, Village - Kanota, Tehsil- Bassi, District- Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s MA, Kh.no. 664, Village - Kanota, Tehsil- Bassi, District- Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s MA, Kh.no. 664, Village - Kanota, Tehsil- Bassi, District- Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 42

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5122-5127 Date: 16/10/2024

Ram prasad sharma s/o hanuma sahay sharma
mob. 9829629742
M/s RP,
Site Address: Kh.no. 615, village- kanota, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s RP** situated at **Kh.no. 615, village- kanota, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 43

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s RP, Kh.no. 615, village- kanota, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s RP, Kh.no. 615, village- kanota, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s RP, Kh.no. 615, village- kanota, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s RP, Kh.no. 615, village- kanota, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 43

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5128-5133 Date: 16/10/2024

Sukhdev Meena S/o Rampal Meena
M/s K K,
Site Address: Kh.no. 47, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s K K** situated at **Kh.no. 47, Village- Dudawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 44

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s K K, Kh.no. 47, Village- Dudawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s K K, Kh.no. 47, Village- Dudawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s K K, Kh.no. 47, Village- Dudawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s K K, Kh.no. 47, Village- Dudawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 44

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5134-5139 Date: 16/10/2024

Mangal chand meena S/o Gopal lal meena
9887149513
M/s K U (Kanna Udhyog),
Site Address: Kh.no. 210/147, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s K U (Kanna Udhyog)** situated at **Kh.no. 210/147, Village- Dudawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s K U (Kanna Udhyog), Kh.no. 210/147, Village- Dudawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s K U (Kanna Udhyog), Kh.no. 210/147, Village- Dudawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s K U (Kanna Udhyog), Kh.no. 210/147, Village- Dudawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s K U (Kanna Udhyog), Kh.no. 210/147, Village- Dudawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 45

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5140-5145 Date: 16/10/2024

Ramphool Meena S/o Gyarsilal Meena
9001254620
M/s Shree Ram Eat Udhyog (R.1),
Site Address: Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Shree Ram Eat Udhyog (R.1)** situated at **Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shree Ram Eat Udhyog (R.1), Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Shree Ram Eat Udhyog (R.1), Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Shree Ram Eat Udhyog (R.1), Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shree Ram Eat Udhyog (R.1), Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 46
RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5146-5151 Date: 16/10/2024

Ramu Sharma S/o Bishah Sharma
9314980814
M/s Prince Overseas (Ganga),
Site Address: Kh.no. 47/379, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Prince Overseas (Ganga)** situated at **Kh.no. 47/379, Village- Dyodha chor, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Prince Overseas (Ganga), Kh.no. 47/379, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Prince Overseas (Ganga), Kh.no. 47/379, Village- Dyodha chor, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Prince Overseas (Ganga), Kh.no. 47/379, Village- Dyodha chor, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Prince Overseas (Ganga), Kh.no. 47/379, Village- Dyodha chor, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 47

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5152-5157 Date: 16/10/2024

Rajulal Sharma S/o Ramulal Sharma 9928724611
M/s New Haryana Bricks (HMB),
Site Address: Kh.no. 16/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s New Haryana Bricks (HMB)** situated at **Kh.no. 16/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 48

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s New Haryana Bricks (HMB), Kh.no. 16/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s New Haryana Bricks (HMB), Kh.no. 16/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s New Haryana Bricks (HMB), Kh.no. 16/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s New Haryana Bricks (HMB), Kh.no. 16/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 48

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5158-5163 Date: 16/10/2024

Rajendrakumar Sharma S/o Rameshchand Sharma 9636620918
M/s New Haryana Bricks (SR),
Site Address: Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s New Haryana Bricks (SR)** situated at **Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s New Haryana Bricks (SR), Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s New Haryana Bricks (SR), Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s New Haryana Bricks (SR), Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s New Haryana Bricks (SR), Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 49

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5164-5169 Date: 16/10/2024

Ritesh Sharma 9782402925
M/s AA,
Site Address: Kh.no. 276, Village- mangrah Khokhawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s AA** situated at **Kh.no. 276, Village- mangrah Khokhawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 50

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s AA, Kh.no. 276, Village- mangrah Khokhawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s AA, Kh.no. 276, Village- mangrah Khokhawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s AA, Kh.no. 276, Village- mangrah Khokhawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s AA, Kh.no. 276, Village- mangrah Khokhawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 50

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5170-5175 Date: 16/10/2024

Satish Kumar Dalmiya S/o Rameshwar das Dalmiya 9414070195
M/s Vishal bricks company (SA),
Site Address: Kh.no. 129, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Vishal bricks company (SA)** situated at **Kh.no. 129, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 51

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Vishal bricks company (SA), Kh.no. 129, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Vishal bricks company (SA), Kh.no. 129, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Vishal bricks company (SA), Kh.no. 129, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Vishal bricks company (SA), Kh.no. 129, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 51

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5176-5181 Date: 16/10/2024

Pappu meena s/o Anandi lal meena
mob. 9799907647
M/s Shri ram eant udhyog,
Site Address: Kh.no. 36, village- Hirawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Shri ram eant udhyog** situated at **Kh.no. 36, village- Hirawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shri ram eant udhyog, Kh.no. 36, village- Hirawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Shri ram eant udhyog, Kh.no. 36, village- Hirawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Shri ram eant udhyog, Kh.no. 36, village- Hirawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shri ram eant udhyog, Kh.no. 36, village- Hirawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 52

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5182-5187 Date: 16/10/2024

Prabhu Narayan Sharma s/o rameshwar sharma
M/s vk,
Site Address: Kh No-30,Village-Jeetawala,Tehsil-Bassi,Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s vk** situated at **Kh No-30,Village-Jeetawala,Tehsil-Bassi,Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 53

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s vk, Kh No-30,Village-Jeetawala,Tehsil-Bassi,Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s vk, Kh No-30,Village-Jeetawala,Tehsil-Bassi,Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s vk, Kh No-30,Village-Jeetawala,Tehsil-Bassi,Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s vk, Kh No-30,Village-Jeetawala,Tehsil-Bassi,Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 53

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5188-5193 Date: 16/10/2024

Murarila agrawal
9928154016
M/s MA (Jaipur Kiln),
Site Address: Kh.no. 728, village- kanota, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s MA (Jaipur Kiln)** situated at **Kh.no. 728, village- kanota, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 54

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s MA (Jaipur Kiln), Kh.no. 728, village- kanota, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s MA (Jaipur Kiln), Kh.no. 728, village- kanota, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s MA (Jaipur Kiln), Kh.no. 728, village- kanota, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s MA (Jaipur Kiln), Kh.no. 728, village- kanota, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 54

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5194-5199 Date: 16/10/2024

Jagdish meena s/o kalyansahay meena
mob. 9414455250
M/s MD (Meena bricks company),
Site Address: Kh.no. 780/2, village- kanota, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s MD (Meena bricks company)** situated at **Kh.no. 780/2, village- kanota, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 55

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s MD (Meena bricks company), Kh.no. 780/2, village- kanota, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s MD (Meena bricks company), Kh.no. 780/2, village- kanota, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s MD (Meena bricks company), Kh.no. 780/2, village- kanota, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s MD (Meena bricks company), Kh.no. 780/2, village- kanota, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 55

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5200-5205 Date: 16/10/2024

Babulal Sharma s/o Hanuman sahay Sharma
mob. 9829390958
M/s Tanatan (Ganesh Bricks),
Site Address: Kh.no. 827, village- kanota, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Tanatan (Ganesh Bricks)** situated at **Kh.no. 827, village- kanota, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 56

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Tanatan (Ganesh Bricks), Kh.no. 827, village- kanota, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Tanatan (Ganesh Bricks), Kh.no. 827, village- kanota, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Tanatan (Ganesh Bricks), Kh.no. 827, village- kanota, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Tanatan (Ganesh Bricks), Kh.no. 827, village- kanota, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 56

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5206-5211 Date: 16/10/2024

Govind Mahar S/o Nanak ram ji meena
mob. 9950308789
M/s UN (PP Enterprises),
Site Address: Kh.no. 05, village- Bhatesari, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s UN (PP Enterprises)** situated at **Kh.no. 05, village- Bhatesari, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s UN (PP Enterprises), Kh.no. 05, village- Bhatesari, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s UN (PP Enterprises), Kh.no. 05, village- Bhatesari, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s UN (PP Enterprises), Kh.no. 05, village- Bhatesari, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s UN (PP Enterprises), Kh.no. 05, village- Bhatesari, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 57

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5212-5217 Date: 16/10/2024

Ashok sharma s/o ramprasad sharma
8114416997
M/s Avni Bricks company (PAC),
Site Address: Kh.no. 96, village- Hingoniya, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Avni Bricks company (PAC)** situated at **Kh.no. 96, village- Hingoniya, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 58

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Avni Bricks company (PAC), Kh.no. 96, village- Hingoniya, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Avni Bricks company (PAC), Kh.no. 96, village- Hingoniya, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Avni Bricks company (PAC), Kh.no. 96, village- Hingoniya, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Avni Bricks company (PAC), Kh.no. 96, village- Hingoniya, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 58

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5218-5223 Date: 16/10/2024

Durgaramji Meena S/o Mahadevji Meena
9680912297
M/s K.M Bricks Udyog,
Site Address: Kh.no. 65, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s K.M Bricks Udyog** situated at **Kh.no. 65, Village- Dudawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 59

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s K.M Bricks Udyog, Kh.no. 65, Village- Dudawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s K.M Bricks Udyog, Kh.no. 65, Village- Dudawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s K.M Bricks Udyog, Kh.no. 65, Village- Dudawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s K.M Bricks Udyog, Kh.no. 65, Village- Dudawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 59

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5224-5229 Date: 16/10/2024

chirji lal sharma S/o ramshayji sharma
9928469020
M/s Jai Bhawani Brick Trader (HBT),
Site Address: Kh.no. 358/4, 358/5, 358/6, 358/7, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Jai Bhawani Brick Trader (HBT)** situated at **Kh.no. 358/4, 358/5, 358/6, 358/7, Village- Dyodha chor, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 60

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Jai Bhawani Brick Trader (HBT), Kh.no. 358/4, 358/5, 358/6, 358/7, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai Bhawani Brick Trader (HBT), Kh.no. 358/4, 358/5, 358/6, 358/7, Village- Dyodha chor, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai Bhawani Brick Trader (HBT), Kh.no. 358/4, 358/5, 358/6, 358/7, Village- Dyodha chor, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Jai Bhawani Brick Trader (HBT), Kh.no. 358/4, 358/5, 358/6, 358/7, Village- Dyodha chor, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Signature valid
Regional Officer
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 60

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5230-5235 Date: 16/10/2024

Ramratan Yadav S/o Hanuman Sahay yadav
9799189890
M/s Jai hanuman bricks company (HBT),
Site Address: Kh.no. 244, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Jai hanuman bricks company (HBT)** situated at **Kh.no. 244, Village- Dyodha chor, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 61

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Jai hanuman bricks company (HBT), Kh.no. 244, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai hanuman bricks company (HBT), Kh.no. 244, Village- Dyodha chor, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai hanuman bricks company (HBT), Kh.no. 244, Village- Dyodha chor, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Jai hanuman bricks company (HBT), Kh.no. 244, Village- Dyodha chor, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 61

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5236-5241 Date: 16/10/2024

Sitaram Sharma S/o Ramchandra Sharma
9314907525
M/s Chandan Bricks Company,
Site Address: Kh.no. 64, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Chandan Bricks Company** situated at **Kh.no. 64, Village- Dyodha chor, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 62

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Chandan Bricks Company, Kh.no. 64, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Chandan Bricks Company, Kh.no. 64, Village- Dyodha chor, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Chandan Bricks Company, Kh.no. 64, Village- Dyodha chor, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Chandan Bricks Company, Kh.no. 64, Village- Dyodha chor, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 62

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5242-5247 Date: 16/10/2024

Piyush jain S/o jagdish komal jain
9829065275
M/s Hrishab Bricks Company(PK),
Site Address: Kh.no. 291/8, 291/7, 291/9, Dyodha chora, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Hrishab Bricks Company(PK)** situated at **Kh.no. 291/8, 291/7, 291/9, Dyodha chora, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Hrishab Bricks Company(PK), Kh.no. 291/8, 291/7, 291/9, Dyodha chora, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Hrishab Bricks Company(PK), Kh.no. 291/8, 291/7, 291/9, Dyodha chora, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Hrishab Bricks Company(PK), Kh.no. 291/8, 291/7, 291/9, Dyodha chora, Tehsil-Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Hrishab Bricks Company(PK), Kh.no. 291/8, 291/7, 291/9, Dyodha chora, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 63
RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5248-5253 Date: 16/10/2024

Vinay kholiya S/o Ramesh Chandra 7976195254
M/s Balaji Enterprises (KN),
Site Address: Kh.no. 331/2, Dyodha chora, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Balaji Enterprises (KN)** situated at **Kh.no. 331/2, Dyodha chora, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 64

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Balaji Enterprises (KN), Kh.no. 331/2, Dyodha chora, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Balaji Enterprises (KN), Kh.no. 331/2, Dyodha chora, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Balaji Enterprises (KN), Kh.no. 331/2, Dyodha chora, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Balaji Enterprises (KN), Kh.no. 331/2, Dyodha chora, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 64

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5254-5259 Date: 16/10/2024

Ram Karan meena S/o Bhorilal meena 9636116211
M/s Sri Ram Bricks company (No.1),
Site Address: Kh.no. 136/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Sri Ram Bricks company (No.1)** situated at **Kh.no. 136/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Sri Ram Bricks company (No.1), Kh.no. 136/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Sri Ram Bricks company (No.1), Kh.no. 136/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Sri Ram Bricks company (No.1), Kh.no. 136/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Sri Ram Bricks company (No.1), Kh.no. 136/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 65

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5260-5265 Date: 16/10/2024

deepak meena S/o Ghasi meena 96366199986
M/s Bajrang Bricks company (RH),
Site Address: Kh.no. 72, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Bajrang Bricks company (RH)** situated at **Kh.no. 72, Village- Ramratanpura, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Bajrang Bricks company (RH), Kh.no. 72, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Bajrang Bricks company (RH), Kh.no. 72, Village- Ramratanpura, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Bajrang Bricks company (RH), Kh.no. 72, Village- Ramratanpura, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Bajrang Bricks company (RH), Kh.no. 72, Village- Ramratanpura, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 66

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5266-5271 Date: 16/10/2024

Ramu Sharma S/o Bishan Sharma 9314980814
M/s Prince Overseas (Ganga),
Site Address: Kh.no. 10, Village- Gila ki nagal, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Prince Overseas (Ganga)** situated at **Kh.no. 10, Village- Gila ki nagal, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Prince Overseas (Ganga), Kh.no. 10, Village- Gila ki nagal, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Prince Overseas (Ganga), Kh.no. 10, Village- Gila ki nagal, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Prince Overseas (Ganga), Kh.no. 10, Village- Gila ki nagal, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Prince Overseas (Ganga), Kh.no. 10, Village- Gila ki nagal, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 67

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5272-5277 Date: 16/10/2024

Mukesh Sharma S/o Lalchand Sharma 9782402925
M/s DD,
Site Address: Kh.no. 197, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s DD** situated at **Kh.no. 197, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 68

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s DD, Kh.no. 197, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s DD, Kh.no. 197, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s DD, Kh.no. 197, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s DD, Kh.no. 197, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 68

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5278-5283 Date: 16/10/2024

Satish Kumar Dalmiya S/o Rameshwar das Dalmiya 9414070195
M/s Vishal bricks company (SKD),
Site Address: Kh.no. 128, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Vishal bricks company (SKD)** situated at **Kh.no. 128, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 69

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Vishal bricks company (SKD), Kh.no. 128, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Vishal bricks company (SKD), Kh.no. 128, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Vishal bricks company (SKD), Kh.no. 128, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Vishal bricks company (SKD), Kh.no. 128, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 69

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5284-5289 Date: 16/10/2024

Prahlad meena s/o mukhand meena
mob. 9414047615
M/s Hariom bricks (HBC),
Site Address: Kh.no. 293/170, village- Hirawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Hariom bricks (HBC)** situated at **Kh.no. 293/170, village- Hirawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 70

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Hariom bricks (HBC), Kh.no. 293/170, village- Hirawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Hariom bricks (HBC), Kh.no. 293/170, village- Hirawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Hariom bricks (HBC), Kh.no. 293/170, village- Hirawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Hariom bricks (HBC), Kh.no. 293/170, village- Hirawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 70

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5290-5295 Date: 16/10/2024

Rajendra singh s/o bhagwan singh
9414249870
M/s Rajendra bricks industries (NRI),
Site Address: Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Rajendra bricks industries (NRI)** situated at **Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 71

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Rajendra bricks industries (NRI), Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Rajendra bricks industries (NRI), Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Rajendra bricks industries (NRI), Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Rajendra bricks industries (NRI), Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 71

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5296-5301 Date: 16/10/2024

Narendra singh s/o bhagwan singh
mob. 9983333699
M/s Shiv shakti bricks industries (NR),
Site Address: Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Shiv shakti bricks industries (NR)** situated at **Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shiv shakti bricks industries (NR), Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Shiv shakti bricks industries (NR), Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Shiv shakti bricks industries (NR), Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shiv shakti bricks industries (NR), Kh.no. 292/170, village- Hirawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 72

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5302-5307 Date: 16/10/2024

Ramdhan yadav s/o panchulal yadav
mob. 9351614144
M/s Maa bhawani bricks Company (RK),
Site Address: Kh.no. 46, village- Hirawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Maa bhawani bricks Company (RK)** situated at **Kh.no. 46, village- Hirawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 73

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Maa bhawani bricks Company (RK), Kh.no. 46, village- Hirawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Maa bhawani bricks Company (RK), Kh.no. 46, village- Hirawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Maa bhawani bricks Company (RK), Kh.no. 46, village- Hirawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Maa bhawani bricks Company (RK), Kh.no. 46, village- Hirawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 73

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5308-5313 Date: 16/10/2024

abhishek meena s/o jagdish meena
mob. 9829065275
M/s jai jagdish bricks company (AK),
Site Address: Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s jai jagdish bricks company (AK)** situated at **Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 74

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s jai jagdish bricks company (AK), Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s jai jagdish bricks company (AK), Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s jai jagdish bricks company (AK), Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s jai jagdish bricks company (AK), Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 74

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5314-5319 Date: 16/10/2024

Nanakram yadav s/o Laduram yadav
mob. 9929909990
M/s Jai shri krishna bricks company (SK),
Site Address: Kh.no. 82, village- hirawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Jai shri krishna bricks company (SK)** situated at **Kh.no. 82, village- hirawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Jai shri krishna bricks company (SK), Kh.no. 82, village- hirawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai shri krishna bricks company (SK), Kh.no. 82, village- hirawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai shri krishna bricks company (SK), Kh.no. 82, village- hirawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Jai shri krishna bricks company (SK), Kh.no. 82, village- hirawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 75

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5320-5325 Date: 16/10/2024

Nanakram yadav s/o Laduram yadav
mob. 9929909990
M/s Jai shri krishna bricks company (SK),
Site Address: Kh.no. 119, village- hirawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Jai shri krishna bricks company (SK)** situated at **Kh.no. 119, village- hirawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Jai shri krishna bricks company (SK), Kh.no. 119, village- hirawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai shri krishna bricks company (SK), Kh.no. 119, village- hirawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai shri krishna bricks company (SK), Kh.no. 119, village- hirawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Jai shri krishna bricks company (SK), Kh.no. 119, village- hirawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 76
RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5326-5331 Date: 16/10/2024

Sanjay khandelwal s/o sitaram khandelwal
mob. 9414066657
M/s Jai bhole bricks (LK),
Site Address: Kh.no. 21, 22, village- balyawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Jai bhole bricks (LK)** situated at **Kh.no. 21, 22, village- balyawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 77

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Jai bhole bricks (LK), Kh.no. 21, 22, village- balyawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai bhole bricks (LK), Kh.no. 21, 22, village- balyawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Jai bhole bricks (LK), Kh.no. 21, 22, village- balyawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Jai bhole bricks (LK), Kh.no. 21, 22, village- balyawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 77

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5332-5337 Date: 16/10/2024

Girraj meena s/o Kailash meena
mob. 8003519985
M/s Shri ganesh bricks company (BK),
Site Address: Kh.no. 78, village- balyawala, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Shri ganesh bricks company (BK)** situated at **Kh.no. 78, village- balyawala, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 78

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Shri ganesh bricks company (BK), Kh.no. 78, village- balyawala, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Shri ganesh bricks company (BK), Kh.no. 78, village- balyawala, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Shri ganesh bricks company (BK), Kh.no. 78, village- balyawala, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Shri ganesh bricks company (BK), Kh.no. 78, village- balyawala, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer
Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 78
RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5338-5343 Date: 16/10/2024

Prabhati devi W/o gopal lal meena
mob. 9829102446
M/s Lala bricks company (LBC),
Site Address: Kh.no. 93, village- haridayalpura, Tehsil- bassi, Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Lala bricks company (LBC)** situated at **Kh.no. 93, village- haridayalpura, Tehsil- bassi, Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 79

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Lala bricks company (LBC), Kh.no. 93, village- haridayalpura, Tehsil- bassi, Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Lala bricks company (LBC), Kh.no. 93, village- haridayalpura, Tehsil- bassi, Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Lala bricks company (LBC), Kh.no. 93, village- haridayalpura, Tehsil- bassi, Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Lala bricks company (LBC), Kh.no. 93, village- haridayalpura, Tehsil- bassi, Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 79

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

Registered Post

F. No. RPCB/ROJP(S)/Gen-27/5344-5349 Date: 16/10/2024

Dharmendra singh s/o roopsingh
9828975333
M/s Srinath Bricks company,
Site Address: Kh no-108/110,Village-Hanumanpura,Tehsil-Bassi,Jaipur.

Sub: Directions for closure under section 31A of Air (Prevention & Control of Pollution) Act 1981.
Ref: Joint inspection of Brick Kilns of Tehsil Bassi, District Jaipur.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions as under: -

1. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.6.1981.
2. And Whereas under the provisions of the aforesaid rules, compliance of the provisions under the Air (Prevention & Control of Pollution) Act, 1981.
3. And whereas the said Air Act was enacted to provide for the prevention, control & abatement of air pollution and for the maintaining and restoring the wholesomeness of air.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air pollution.
5. And whereas you have established/operated a Brick Kiln plant in the name and style of **M/s Srinath Bricks company** situated at **Kh no-108/110,Village-Hanumanpura,Tehsil-Bassi,Jaipur** (hereinafter referred as 'the industry') engaged in manufacturing of Bricks and the process of Brick manufacturing is such that it causes air pollution/emission during the raw material handling/processes/manufacturing involved in production.
6. And whereas, Brick Kilns of Tehsil Bassi, District Jaipur were inspected by Joint Committee in compliances to the Hon'ble NGT order dated 15/03/2024 in OA No. 58/2024 (CZ).
7. And whereas, during inspection it was found that you have established and/or operating the Brick Kiln without having valid Consent to Establish and/or Consent to Operate under the provisions of Air Act from the Board which is gross violation of the said act.
8. And whereas above stated non- compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

RajKaj Ref No.: 11188189

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Sector-8, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

9. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 31A of Air Act and in performance of its functions under the Air Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
   (a) The closure, prohibition or regulation of any industry, operation or process or
   (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 31A of Air Act, 1981 and in performance of functions under the Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Srinath Bricks company, Kh no-108/110,Village-Hanumanpura,Tehsil-Bassi,Jaipur** and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 31A of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer

Copy to following for information & necessary action: -

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. The District Collector, Jaipur.
3. Sub-Divisional Officer, Bassi, Jaipur with the request to ensure the non-operation/close down of Brick Kiln Plant of **M/s Srinath Bricks company, Kh no-108/110,Village-Hanumanpura,Tehsil-Bassi,Jaipur** for compliance of these directions.
4. Mining Engineer, Jaipur Email id: me.jaipur@rajasthan.gov.in, to cancel the Short-Term Permit & ensure the non-operation/close down of Brick Kiln Plant of **M/s Srinath Bricks company, Kh no-108/110,Village-Hanumanpura,Tehsil-Bassi,Jaipur,** and not to allow Brick Earth Excavation. Also submit the compliance report immediately.
5. Executive Engineer (O&M), JVVNL, Bassi, Jaipur, Email id: xenbassi04@gmail.com, aenkanota@gmail.com, with the direction under section 31A of Air Act to forthwith, disconnect the electric supply of **M/s Srinath Bricks company, Kh no-108/110,Village-Hanumanpura,Tehsil-Bassi,Jaipur** confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act and submit compliance report immediately.
6. Master file of direction.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.10.16 16:22:49 IST
Reason: Approved

Sr. No. 80

RajKaj Ref No.: 11188189

Annexure R/2

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5657-5658 Date: 19/12/2024

M/s Shivam Ent Udyog,
Kh.no. 1147/655, village- kanota, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shivam Ent Udyog,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 1147/655, village- kanota, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5659-5660 Date: 19/12/2024

M/s M.S.,
Kh.no. 46, village- Ramsinghpura, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s M.S.,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 46, village- Ramsinghpura, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5661-5662 Date: 19/12/2024

M/s Meena bricks company,
Kh.no. 48, village- Ramsinghpura, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Meena bricks company,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 48, village- Ramsinghpura, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5663-5664 Date: 19/12/2024

M/s Kajod mal bricks (KMB),
Village- Hingoniya, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Kajod mal bricks (KMB),** which is engaged in operating an industrial plant/operation/process **at Village- Hingoniya, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5665-5666 Date: 19/12/2024

M/s M/s Siddhi Vinayak Bricks Company (Marka- Laabh),
Kh.no. 672, village- kanota, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s M/s Siddhi Vinayak Bricks Company (Marka- Laabh),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 672, village- kanota, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5667-5668 Date: 19/12/2024

M/s M/s Shiva Ent Udyog (Marka- Shiva),
Kh.no. 678/2, village- kanota, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s M/s Shiva Ent Udyog (Marka- Shiva),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 678/2, village- kanota, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5669-5670 Date: 19/12/2024

M/s Baba,
Kh.no. 783/2, village- kanota, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Baba,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 783/2, village- kanota, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5671-5672 Date: 19/12/2024

M/s Om Shiv Bricks Company (Marka- MR),
Kh.no. 629/2, village- kanota, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

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1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Om Shiv Bricks Company (Marka- MR),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 629/2, village- kanota, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5673-5674 Date: 19/12/2024

M/s M/s Shri Jai Jagdish Bricks Company (Old Name Charbhuja Bricks Company, Marka- CH), Kh.no. 644, village- kanota, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
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3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s M/s Shri Jai Jagdish Bricks Company (Old Name Charbhuja Bricks Company, Marka- CH),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 644, village- kanota, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
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Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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Yours sincerely,

Regional Officer

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2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5675-5676 Date: 19/12/2024

M/s Mahan Bricks Company (Marka-Mahan),
Kh.no. 613, village- kanota, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Mahan Bricks Company (Marka-Mahan),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 613, village- kanota, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5677-5678 Date: 19/12/2024

M/s Govind Bricks Company (Marka-RPM, Old Marka-P.A.C.),
Kh.no. 03, village- Bhatesari, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Govind Bricks Company (Marka-RPM, Old Marka-P.A.C.),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 03, village- Bhatesari, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5679-5680 Date: 19/12/2024

M/s RN (Radha govind bricks company),
Kh.no. 344, village- Bhatesari, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s RN (Radha govind bricks company),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 344, village- Bhatesari, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5681-5682 Date: 19/12/2024

M/s K.K Bricks Company,
Kh.no. 116, 117 , Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s K.K Bricks Company,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 116, 117 , Village- Dudawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 955500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5683-5684 Date: 19/12/2024

M/s Vishnu Bricks Company- Unit- II (Marka- B.R.),
Kh.no. 52, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Vishnu Bricks Company- Unit- II (Marka- B.R.),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 52, Village- Dudawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 955500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5685-5686 Date: 19/12/2024

M/s Vishnu Bricks Company- Unit- I (Marka- VBC),
Kh.no. 48, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Vishnu Bricks Company- Unit- I (Marka- VBC),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 48, Village- Dudawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
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Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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Yours sincerely,

Regional Officer

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2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5687-5688 Date: 19/12/2024

M/s Shri Shyam Bricks Company, Marka- S.B. (Old Name Meena Bricks Traders, M.B.T.), Kh.no. 121, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri Shyam Bricks Company, Marka- S.B. (Old Name Meena Bricks Traders, M.B.T.),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 121, Village- Dudawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 955500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5689-5690 Date: 19/12/2024

M/s J J,
Kh.no. 136/1, 136/2 Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s J J,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 136/1, 136/2 Village- Dudawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 955500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5691-5692 Date: 19/12/2024

M/s Shri Ram Ent Udyog (LBK),
Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri Ram Ent Udyog (LBK),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 955500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5693-5694 Date: 19/12/2024

M/s Ankit Bricks Company (Marka- NK)(Old name Shubham Bricks),
Kh.no. 62, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ankit Bricks Company (Marka- NK)(Old name Shubham Bricks),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 62, Village- Dudawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 955500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5695-5696 Date: 19/12/2024

M/s ATM,
Kh.no. 200/138,201/138,202/138, Village- Duduwala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s ATM,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 200/138,201/138,202/138, Village- Duduwala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 955500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

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2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
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Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5697-5698 Date: 19/12/2024

M/s Jai Ambe Bricks Company (Marka- UK, Old Marka- Aman),
Kh.no. 282, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai Ambe Bricks Company (Marka- UK, Old Marka- Aman),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 282, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
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Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

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2. Master File.

Regional Officer

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Designation : Senior Environmental Engineer
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Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5699-5700 Date: 19/12/2024

M/s Gajendra Bricks Company (Marka-UT, Old Marka-LC),
Kh.no. 277, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Gajendra Bricks Company (Marka-UT, Old Marka-LC),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 277, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5701-5702 Date: 19/12/2024

M/s Chaman Bricks Co. (Marka- UK, Old Marka- Chaman),
Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Chaman Bricks Co. (Marka- UK, Old Marka- Chaman),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5703-5704 Date: 19/12/2024

M/s Chaman Bricks Company unit-2 (Marka-HR),
Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Chaman Bricks Company unit-2 (Marka-HR),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 491/308, Village- dodya chora, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

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2. Master File.

Regional Officer

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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5705-5706 Date: 19/12/2024

M/s Jai Bhawani Eit Udhyog (Marka- HB),
Kh.no. 310, Village- dodya chora, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai Bhawani Eit Udhyog (Marka- HB),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 310, Village- dodya chora, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5707-5708 Date: 19/12/2024

M/s US,
Kh.no. 211, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s US,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 211, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

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2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
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Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5709-5710 Date: 19/12/2024

M/s New Haryana Bricks (SR),
Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s New Haryana Bricks (SR),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
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Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 861000 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5711-5712 Date: 19/12/2024

M/s Shri Ram Bricks Industries (Ramratanpura No.1)(Marka-No.1),
Kh.no. 158, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri Ram Bricks Industries (Ramratanpura No.1)(Marka-No.1),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 158, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5713-5714 Date: 19/12/2024

M/s Girraj bricks company (Marka HD, Old Marka Ajay),
Kh.no. 13, Village- Gila ki Nagal, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Girraj bricks company (Marka HD, Old Marka Ajay),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 13, Village- Gila ki Nagal, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5715-5716 Date: 19/12/2024

M/s Jai bhawani bricks company (Marka-MTC),
Kh.no. 63, village- ghata, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai bhawani bricks company (Marka-MTC),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 63, village- ghata, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 25.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 934500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5717-5718 Date: 19/12/2024

M/s Ratannath bricks Sindoli (Marka-HTC),
Kh.no. 186, village- Sindoli, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ratannath bricks Sindoli (Marka-HTC),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 186, village- Sindoli, Tehsil-bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5719-5720 Date: 19/12/2024

M/s Motibhaya bricks company (Marka-ABT),
Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Motibhaya bricks company (Marka-ABT),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5721-5722 Date: 19/12/2024

M/s Dev kripa bricks company(Old Name-Meena Eant Utpadan Kendra)) (Marka-DK, Old Marka- RAJ),
Kh.no. 9/94, village- balyawas, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Dev kripa bricks company(Old Name-Meena Eant Utpadan Kendra)) (Marka-DK, Old Marka- RAJ),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 9/94, village- balyawas, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
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Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
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Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5723-5724 Date: 19/12/2024

M/s Rajputana bricks (marka-RBT),
Kh.no. 73/247, village- hirawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Rajputana bricks (marka-RBT),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 73/247, village- hirawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5725-5726 Date: 19/12/2024

M/s Gajanand bricks company(Old name Vijay kumar Meena) (Marka-LR),
Kh.no. 25, village- balyawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Gajanand bricks company(Old name Vijay kumar Meena) (Marka-LR),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 25, village- balyawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5727-5728 Date: 19/12/2024

M/s Dhanraj Traders (Marka-D.B.T.),
Kh.no. 57, village- balyawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Dhanraj Traders (Marka-D.B.T.),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 57, village- balyawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5729-5730 Date: 19/12/2024

M/s Rajasthan Trading (Marka-RT),
Kh.no. 89/3, village- haridayalpura, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Rajasthan Trading (Marka-RT),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 89/3, village- haridayalpura, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5731-5732 Date: 19/12/2024

M/s SH Bricks,
Kh No.-31/9,Villagae-Jatwara,Tehsil-Bassi,Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s SH Bricks,** which is engaged in operating an industrial plant/operation/process **at Kh No.-31/9,Villagae-Jatwara,Tehsil-Bassi,Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 30.09.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 425250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
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Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5733-5734 Date: 19/12/2024

M/s RR Ent Udhyog,
Kh No-979/5& 980/5
Village-JatwaraTeh-bassi,Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

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2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s RR Ent Udhyog,** which is engaged in operating an industrial plant/operation/process **at Kh No-979/5& 980/5**
4. **Village-JatwaraTeh-bassi,Jaipur** and during the process the industry discharges air pollutants.
5. And whereas unit was visited on 30.09.2024 and unit is not having valid consent to operate from the State Board.
6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
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Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

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Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5735-5736 Date: 19/12/2024

M/s Bhorilal Bricks Company,
Kh No-334/129,336/129,Village-Malihala,Teh-Bassi,Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bhorilal Bricks Company,** which is engaged in operating an industrial plant/operation/process **at Kh No-334/129,336/129,Village-Malihala,Teh-Bassi,Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 30.09.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 425250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5737-5738 Date: 19/12/2024

M/s Badrinarayan sarpanch,
Kh No-356/148,Village-Jeetawala,Tehsil-Bassi,Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Badrinarayan sarpanch,** which is engaged in operating an industrial plant/operation/process **at Kh No-356/148,Village-Jeetawala,Tehsil-Bassi,Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 01.10.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 420000 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5739-5740 Date: 19/12/2024

M/s MA,
Kh.no. 664, Village - Kanota, Tehsil- Bassi, District- Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s MA,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 664, Village - Kanota, Tehsil- Bassi, District- Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5741-5742 Date: 19/12/2024

M/s RP,
Kh.no. 615, village- kanota, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s RP,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 615, village- kanota, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5743-5744 Date: 19/12/2024

M/s K K,
Kh.no. 47, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s K K,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 47, Village- Dudawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 955500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5745-5746 Date: 19/12/2024

M/s K U (Kanna Udhyog),
Kh.no. 210/147, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s K U (Kanna Udhyog),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 210/147, Village- Dudawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 955500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5747-5748 Date: 19/12/2024

M/s Shree Ram Eat Udhyog (R.1),
Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shree Ram Eat Udhyog (R.1),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 197/133, Village- Dudawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 955500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5749-5750 Date: 19/12/2024

M/s Prince Overseas (Ganga),
Kh.no. 47/379, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Prince Overseas (Ganga),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 47/379, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 819000 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5751-5752 Date: 19/12/2024

M/s New Haryana Bricks (Marka-HMB),
Kh.no. 16/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s New Haryana Bricks (Marka-HMB),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 16/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5753-5754 Date: 19/12/2024

M/s New Haryana Bricks (Marka-SR),
Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s New Haryana Bricks (Marka-SR),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 212, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5755-5756 Date: 19/12/2024

M/s AA,
Kh.no. 276, Village- mangrah Khokhawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s AA,** which is engaged in operating an industrial plant/operation/process **at Kh.no. 276, Village- mangrah Khokhawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 25.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 934500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5757-5758 Date: 19/12/2024

M/s Vishal bricks company (Marka-SA, Old marka-SKD),
Kh.no. 129, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Vishal bricks company (Marka-SA, Old marka-SKD),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 129, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 25.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 934500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

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Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5759-5760 Date: 19/12/2024

M/s Shri ram eant udhyog(Marka-LBI),
Kh.no. 36, village- Hirawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shri ram eant udhyog(Marka-LBI),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 36, village- Hirawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5761-5762 Date: 19/12/2024

M/s VK,
Kh No-30,Village-Jeetawala,Tehsil-Bassi,Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s VK,** which is engaged in operating an industrial plant/operation/process **at Kh No-30,Village-Jeetawala,Tehsil-Bassi,Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 01.10.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 420000 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5763-5764 Date: 19/12/2024

M/s Jaipur Kiln(Old Name Mohit Industries and agarwal Enterprises-1st)(Marka-MA, Old Marka-JBT),
Kh.no. 728, village- kanota, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jaipur Kiln(Old Name Mohit Industries and agarwal Enterprises-1st)(Marka-MA, Old Marka-JBT),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 728, village- kanota, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institutions/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5765-5766 Date: 19/12/2024

M/s Meena bricks company(Old Name Bajrang Bricks Company)(Marka-MD), Kh.no. 780/2, village- kanota, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Meena bricks company(Old Name Bajrang Bricks Company)(Marka-MD),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 780/2, village- kanota, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5767-5768 Date: 19/12/2024

M/s Ganesh Bricks Company (Marka-Tanatan),
Kh.no. 827, village- kanota, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Ganesh Bricks Company (Marka-Tanatan),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 827, village- kanota, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5769-5770 Date: 19/12/2024

M/s PP Enterprises(Old Name- Sethji Bricks Company & Jai Nanak Bricks) (Marka-UN, Old Marka- Seth)),
Kh.no. 05, village- Bhatesari, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s PP Enterprises(Old Name- Sethji Bricks Company & Jai Nanak Bricks) (Marka-UN, Old Marka- Seth)),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 05, village- Bhatesari, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institutions/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

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Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
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RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5771-5772 Date: 19/12/2024

M/s Avni Bricks company(Old Name Puspanjali Bricks Company) (Marka-PAC), Kh.no. 96, village- Hingoniya, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Avni Bricks company(Old Name Puspanjali Bricks Company) (Marka-PAC),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 96, village- Hingoniya, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 20.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 960750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5773-5774 Date: 19/12/2024

M/s K.M Bricks Udyog (Marka-K.M),
Kh.no. 65, Village- Dudawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s K.M Bricks Udyog (Marka-K.M),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 65, Village- Dudawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 21.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 955500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5775-5776 Date: 19/12/2024

M/s Jai Bhawani Brick Trader(Old Name Jai Nai Nath Bricks Company) (Marka-HBT, Old marka- VIP),
Kh.no. 358/4, 358/5, 358/6, 358/7, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai Bhawani Brick Trader(Old Name Jai Nai Nath Bricks Company) (Marka-HBT, Old marka- VIP),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 358/4, 358/5, 358/6, 358/7, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institutions/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5777-5778 Date: 19/12/2024

M/s Jai hanuman bricks company (HBT),
Kh.no. 244, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai hanuman bricks company (HBT),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 244, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5779-5780 Date: 19/12/2024

M/s Chandan Bricks Company (Marka-Chandan),
Kh.no. 64, Village- Dyodha chor, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Chandan Bricks Company (Marka-Chandan),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 64, Village- Dyodha chor, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5781-5782 Date: 19/12/2024

M/s Hrishab Bricks Company(Marka-PK, Old Marka-Shakti),
Kh.no. 291/8, 291/7, 291/9, Dyodha chora, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Hrishab Bricks Company(Marka-PK, Old Marka-Shakti),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 291/8, 291/7, 291/9, Dyodha chora, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5783-5784 Date: 19/12/2024

M/s Balaji Enterprises(Marka-KN),
Kh.no. 331/2, Dyodha chora, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Balaji Enterprises(Marka-KN),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 331/2, Dyodha chora, Tehsil-Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5785-5786 Date: 19/12/2024

M/s Sri Ram Bricks company (No.1),
Kh.no. 136/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sri Ram Bricks company (No.1),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 136/2, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5787-5788 Date: 19/12/2024

M/s Bajrang Bricks company (Marka-RH),
Kh.no. 72, Village- Ramratanpura, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Bajrang Bricks company (Marka-RH),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 72, Village- Ramratanpura, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5789-5790 Date: 19/12/2024

M/s Prince Overseas (Marka-Ganga),
Kh.no. 10, Village- Gila ki nagal, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Prince Overseas (Marka-Ganga),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 10, Village- Gila ki nagal, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 24.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 939750 /-** on the basis of Polluter Pays Principle.
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Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5791-5792 Date: 19/12/2024

M/s D. D. Ent Udhyog (Marka-DD),
Kh.no. 197, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s D. D. Ent Udhyog (Marka-DD),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 197, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 25.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 934500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
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Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5793-5794 Date: 19/12/2024

M/s Vishal bricks company (Marka-SKD),
Kh.no. 128, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Vishal bricks company (Marka-SKD),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 128, Village- Mangarh Khokhawala, Tehsil- Bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 25.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
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Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
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10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 934500 /-** on the basis of Polluter Pays Principle.
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Yours sincerely,

Regional Officer

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2. Master File.

Regional Officer

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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5795-5796 Date: 19/12/2024

M/s Hari om bricks company (Marka-HBC),
Kh.no. 293/170, village- Hirawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Hari om bricks company (Marka-HBC),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 293/170, village- Hirawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 829500 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5797-5798 Date: 19/12/2024

M/s Rajendra bricks industries (Marka-NRI),
Kh.no. 295/170, village- Hirawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Rajendra bricks industries (Marka-NRI),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 295/170, village- Hirawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5799-5800 Date: 19/12/2024

M/s Shiv shakti bricks industries (Marka-NK),
Kh.no. 295/170, village- Hirawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shiv shakti bricks industries (Marka-NK),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 295/170, village- Hirawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5801-5802 Date: 19/12/2024

M/s Maa bhawani bricks Company-II (Marka-RK),
Kh.no. 46, village- Hirawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Maa bhawani bricks Company-II (Marka-RK),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 46, village- Hirawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5803-5804 Date: 19/12/2024

M/s jai jagdish bricks company (Marka-AK, Old Marka- ABT),
Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s jai jagdish bricks company (Marka-AK, Old Marka- ABT),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 188, village- ramratanpura, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5805-5806 Date: 19/12/2024

M/s Jai shree krishna bricks company (Marka-SK),
Kh.no. 82, village- hirawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai shree krishna bricks company (Marka-SK),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 82, village- hirawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 477750 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5807-5808 Date: 19/12/2024

M/s Jai shree krishna bricks company-II (Marka-SK),
Kh.no. 119, village- hirawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai shree krishna bricks company-II (Marka-SK),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 119, village- hirawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5809-5810 Date: 19/12/2024

M/s Jai bhole bricks (Marka-LK),
Kh.no. 21, 22, village- balyawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Jai bhole bricks (Marka-LK),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 21, 22, village- balyawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5811-5812 Date: 19/12/2024

M/s Shree ganesh bricks company(Old Name Bhomia bricks) (Marka-BK),
Kh.no. 78, village- balyawala, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Shree ganesh bricks company(Old Name Bhomia bricks) (Marka-BK),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 78, village- balyawala, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
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Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5813-5814 Date: 19/12/2024

M/s Lala bricks company (LBC),
Kh.no. 93, village- haridayalpura, Tehsil- bassi, Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Lala bricks company (LBC),** which is engaged in operating an industrial plant/operation/process **at Kh.no. 93, village- haridayalpura, Tehsil- bassi, Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 26.06.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 929250 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

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1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

F.No. RPCB/ROJP(S)/Legal-48/5815-5816 Date: 19/12/2024

M/s Sri nath Ent Udhyog (Marka- Srinath),
Kh no-108/110,Village-Hanumanpura,Tehsil-Bassi,Jaipur.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Jai Choudhary v/s State of Rajasthan and ors (0. A. No. 58/2024).

Sir,

1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas under the provisions of section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, no person establish or operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
3. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Sri nath Ent Udhyog (Marka- Srinath),** which is engaged in operating an industrial plant/operation/process **at Kh no-108/110,Village-Hanumanpura,Tehsil-Bassi,Jaipur** and during the process the industry discharges air pollutants.
4. And whereas unit was visited on 01.10.2024 and unit is not having valid consent to operate from the State Board.
5. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora &fauna.
6. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/units/industries/ mines/institution/entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
Reason: Approved

RajKaj Ref No.: 12554033

Regional Office (South)
Rajasthan State Pollution Control Board
8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com

7. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non-complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
8. And whereas Hon'ble NGT, CZ Bench Bhopal in O.A. No. 58/2024 Jai Choudhary V/s State of Rajasthan and ors., has 'inter- alia' directed the State Board vide order dated 14.11.2024 to assess and realize environmental compensation for the violation by the industry.
9. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
10. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as **Rs. 420000 /-** on the basis of Polluter Pays Principle.
11. And whereas the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and for performance of functions under the Act intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **by 03.01.2025** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

Regional Officer

Copy to following for information and necessary action: -

1. Group In-charge, Miscellaneous Cell, RSPCB, Jaipur.
2. Master File.

Regional Officer

Signature valid
Digitally signed by Neeraj Sharma
Designation : Senior Environmental Engineer
Date: 2024.12.19 19:24:20 IST
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RajKaj Ref No.: 12554033